



**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 115
CP No. (IB)- 148/9/JPR/2019
Under Section 9 of IBC, 2016

In the matter of:

Mr. Reshikesh Pareek

...Operational Creditor

Versus

Agrilife Technologies Pvt. Ltd.

...Corporate Debtor

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER**

Present Through Video Conferencing: -

For the Operational Creditor : Amol Vyas, Adv.

For the Corporate Debtor : Prateek Kedawat, Adv.

ORDER

Heard Mr. Amol Vyas, Adv. appearing for the Petitioner/ Operational Creditor. Mr. Prateek kedawat, Adv, appearing for the Respondent/ Corporate Debtor. It has been submitted that the Operational Creditor has died on 23.01.2022 leaving behind his wife Ms. Sansriti Pareek and Son Chitraksh Pareek as legal representative. It is seen in the order dated 13.09.2019, a DD for Rs. 3,05,717/- drawn on Axis Bank Ltd. bearing DD No. 005894 dated 12.09.2019 in the name of Mr. Jatin Basantani has been handed over to the Petitioner by the Respondent. Today Mr. Amol Vyas, Adv. Learned Counsel for the Operational Creditor/ Applicant submits that amount admitted has been received by him. He does not want to proceed with this application and seeks to withdraw the

Sd/-

Sd/-



application. CP No. (IB)-148/9/JPR/2019 is dismissed as withdrawn admitted amount has been received by the Petitioner. All pending IA/CAs stand disposed of.

Sd-

(Prasanta Kumar Mohanty)
Technical Member

Sd-

(Deep Chandra Joshi)
Judicial Member

August 18, 2022
VG